

## Krishna Gajanan Nayak Vs Neelesh Narendra Shanubhog

**Court:** Karnataka High Court At Bengaluru

**Date of Decision:** Jan. 25, 2025

**Hon'ble Judges:** H.P. Sandesh, J

**Bench:** Single Bench

**Advocate:** Harish N R, Vijaya M N

**Final Decision:** Dismissed

### Judgement

H.P. Sandesh, J

In the previous date of hearing, the counsel for the petitioner sought time on the ground of settlement and the counsel for the respondent also

acknowledges for the same. Today, the learned counsel for the respective parties submit that matter is not settled. The counsel for the petitioner

submits that order dated 10.02.2020 for suspension of sentence has not been complied. In view of the said submission, the question of consideration of

this revision petition does not arise in terms of non-compliance of order dated 10.02.2020. Accordingly, this revision petition is dismissed.